

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

108. IA/1542/2024 IN C.P. (IB)/973(MB)2021

IN THE MATTER OF

Sougat Samiran Ghosh

VS

Debtone Corporate Advisory Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 02.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Liquidator: Adv Yahya Batatawala (VC)

For the Respondent:

ORDER

I.A. 1542/2024

The Ld. Counsel for the Applicant prays for short adjournment on the ground that the Suspended Directors are absconding and also they have already moved an I.A. for their services through the substituted mode. In view of the request made, adjourned to **10.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)